

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Petitioner/Applicant

v.

M/s. Banaras House Pvt. Ltd

.... Respondent

Order U/s. 397/398

Order delivered on 31.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Manu Nair, Adv. Medha Sachdev Adv.
Riya Basu, Adv. Simra Malhotra

For the Respondent : Adv. Ananga Bhattacharyya, Adv. Krishanu
Barua

Dhruv Gupta, Adv. for R-3

Adv. Vaibhav Mahajan & Adv. Srishti
Agrawaal

Mr. Ansh Singh Luthra, Mr. Harmanpreet
Singh Kohli, Mr. Manmeet Singh, Adv.

ORDER

IA(CA)-288/2022, CA-416/2022, CA-131/2023

Mr. Manu Nair, Ld. Counsel appearing for the Petitioner states that mediation proceedings in this case are still going on and seeks adjournment. At his request, list the matter on 19.10.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)